

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1897
ANSWERED ON:31.07.2015
Electronic Medical Records
Kher Smt. Kirron

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

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- (a) whether the Government proposes to standardise the Electronic Medical Records (EMR) to leverage the prowess of the country in the field of information technology;
- (b) whether the EMR Standards issued by the Government in 2013 are being followed by all the private and government hospitals across the country, if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has updated these standards to make it a living document, if so, the details thereof;
- (d) whether the EMR standards are being implemented in rural areas, if so, the details thereof and if not, the reasons therefor; and
- (e) the details of the central database including the number of people whose information is currently available on the said database?

Answer

(a) to (d):The Electronic Medical Record Standards were notified by the Government in September 2013. These standards have not been made mandatory. The Government is working with the healthcare providers and other stakeholders for adoption of these standards. All the State/UT Governments have also been advised to adopt the EMR Standards in all the Information & Communication Technology applications in healthcare including in rural areas. The standards notified in September, 2013 have not been updated.

(e): No such central database has been created.